SHRI K. S. CHAVDA: You have allowed ten minutes per question.

MR. CHAIRMAN: If it were a very important question and if it had been likely that more information could have come from the Education Minister, I would not mind e en half an hour.

SHRI KRISHAN KANT: I want to ask one question. Nobody could ask that question. My problem is that the Punjab University' saters to two States.

MR. CHAIRMAN : All right. Please put your question.

; SHRI KRISHAN KANT: May I know whether the hon'ble Minister is aware that the Put jab University is the only University in the country which has to cater to two States with two different languages Because of that there are possibilities of a conflict arising in the University. In view of this, is the Government thinking of smoothing it and making a Central University?

PROF. V. K. jt. V. RAO: Sir, I have no specific mswer. You have already indicated o the House that it is difficult to get i i formation out of the •Education Ministe. In this particular respect I agree with you that I find it very difficult to g ve an answer to the hon'ble Member excepting to say that ours seems to be B Dvaitwad country everything is in double. Chandigarh at the moment serves two States. When the problem is resolved then we will take up the question as to what should be done.

*355. [The crnt stioner (Shri Ram Sahai) was absen. For answer, vide cols. 2546-2547 infra.]

MUNICIPA i LOTTERIES

- *356. DR. BHAI MAHAVIR: Will the Minister of HOME AFFAIRS be pleased to state:
- -,' (a) whether tie State Governments are authorised to grant permission to the City Corporations or to municipalities to start lotteries in their respective cities;
- (b) whether it is a fact that the Indore Municipal Corporation has passed a resolution eeking permission to start a lottery of its own; and
- (c) whether the Municipal Corporation of Delhi h::.s made any such request in this reg;jd?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHAR AN SHUKLA): (a) Yes, Sir.

lo Questions

(b) The Government of Madhya Pradesh have reported that they have not yet received any request from the Indore Municipal Corporation for permission to organise a lottery but the Standing Committee of the Corporation has reportedly passed a resolution seeking State Government's permission in this regard.

(c) Yes, Sir.

DR. BHAI MAHAVIR: Sir, in answer to the first part of the question, the hon'ble Minister has been pleased to say that the State Governments have the authority to grant permission to Municipal Corporations. He has also said jthat the Municipal Corporation of Delhi did make such a request in this regard. May I know, Sir, what happened to that request, whether it was considered or not. and if it was considered, what reply was given to it?

SHRI VIDYA CHARAN SHUKLA:

I presume the hon'ble Member is asking about the request made by the Delhi Municipal Corporation. The Delhi Municipal Corporation did make a request. But in this case the difference between the State Governments and the Union Territories is that in the case of Union Territories it is the Central Government which ultimately decides about this request. A request for the permission of lottery was received from the Delhi Administration as well as from the Delhi Municipal Corporation. We decided that in Delhi in order to conserve the resources and to run it properly, there should be one lottery. Therefore, the lottery of the Delhi Administration by one of its autonomous agencies, that is, the Delhi Development Authority, was allowed. We did not think it proper to allow the Delhi Municipal Corporation also to run a simultaneous

DR. BHAI MAHAVIR: Sir, the hon'ble Minister is right in saying that there is a difference of status > between the Delhi Administration and the other States. That is why the question has been put to the Central Government. If the State Governments have the authority to permit their Municipal Corporations, naturally in the case of Delhi the Central Government has that authority.

My question was since the hon. Minister is aware of the problems under which the Municipal Corporation is workinghas financial difficulties and hardships because of which the people are very badly affected in the matter of transport, water supply and cleanliness and so ondid the Government consider it worth to this while enable Municipal Corporation to have some more resources with which it could increase or improve the service to the citizens of Delhi? If this could be considered, probably some of the difficulties of the Municipal Corporation could have been solved.

Oral Answers

SHRI VIDYA CHARANSHUKLA: Sir, we did consider all these matters Actually, we also consulted the Delhi Administration, the Chief Executive Councillor, as well as the Lieut. Governor. And after considering all factors we came to this decision that only the Delhi Development Authority should run a lottery in Delhi.

DR. BHAI MAHAVIR: May I know. Sir, if the Delhi Administration or the Lieut. Governor are against granting permission to the Municipal Corporation?

SHRI VIDYA CHARANSHUKLA: I will not be able to say whether they had specifically recommended against that. But whatever decision we took is with their full concurrence.

SHRI N. K. SHEJWALKAR: Sir, the question has not been replied.

SHRI A. D. MANI: May I know, Sir, if the Government is aware of the fact that when State Governments are already running their lotteries and when municipal authorities are allowed to run their lotteries there is a possibility of conflict between the authorities. This would deprive the country of large sums of money which would have gone into national savings. May I ask him further whether he has also taken into account whether he has also taken into account another aspect of this major business, namely, that it encourages more and more a spirit of gambling among the people?

May I know whether the Government is in agreement with the policy that this spirit of gambling should be encouraged among the people?

SHRI VIDYA CHARANSHUKLA: Sir, regarding the first question, it is for the State Governments to decide

whether the lotteries run by the municipal corporations or municipal committees would come in conflict with their own lottery system. Therefore, it is left to the State Governments themselves. If they wish to encourage such competition or such simultaneous lotteries, they can allow it. So, the Central Government does not come into the picture as far as that is concerned. As far as the question of gambling is concerned, we do not regard lotteries as on the same footing as gambling.

\tt> Questions

श्री ना० क० शेजवलकर : मैं माननीय मंत्री जी से फिर यह बात पूछना चाहुंगा जिसका उत्तर उन्होंने नहीं दिया। क्या जो रिकमेंडेशन लेफ्टीनेंट गवर्नर की तरफ से आई थी, उसमें कोई म्यनि-सिपल कारपोरेशन के विरोध में राय थी? मैं नहीं समझता कि इस बात को बताने में माननीय मंत्री को क्या आपत्ति होनी चाहिए । दूसरी बात मैं यह जानना चाहता हं कि अगर दोनों साइमल्टे-नियस हों भी तो उसमें कौन सी आपत्ति आने वाली है ? दोनों लाटरीज की जितनी सेल होगी उसके आधार पर उसका लाभ दोनों लाटरी के लोग उठा सकते हैं। तो मैं जानना चाहता हं कि क्या कारण था ? लेफ्टीनेंट गवर्नर साहब ने शायद इसी पक्ष में राय दी थी कि कारपोरेशन को भी सप्रकार से लाटरी की इजाजत देनी चाहिए।

श्री सभापति : सवाल पुछिए।

श्री ना० क० शेजवलकर: मैं यही पृष्ठ रहा हं कि इस रिकमेन्डेशन के मुख्य कारण क्या हैं?

श्री विद्या चरण शुक्तः मैने यह नहीं कहा कि उन्होंने किसी तरह की सिफारिश की, न मैंने प्रश्न टालने की कोशिश की । मैंने यही कहा कि म्यनिसिपल कारपोरेशन ने प्रार्थना की थी कि हमको लाटरी चलाने दी जाय, हमने दिल्ली एडमिनिस्ट्रेशन से बातचीत की थी और जो निश्चय हमने किया उसमें उनकी भी सहमति थी। उन्होंने सिफारिश की थी या नहीं, इस तरह की डिटेल्स मेरे पास अभी नहीं हैं, लेकिन जो निर्णय लिया गया वह उनकी सहमति से लिया गया ।

श्री ना० कु० शेजवलकर : सभापति महोदय, मेरा उत्तर नहीं आया।

श्री समापति : मेरी समझ में उत्तर आ गया, क्योंकि उन्होंने कह दिया कि जो वहां से आया था वह हमने कन्सी हर कर लिया था।

Oral Answers

श्री नाव कुव श्रोजवलकर : मेरा निवेदन यह था कि कारण क्या थे ?

SHRI BHU >ESH GUPTA Shukla is passing through a spell of good luck. H; s he bought a lottery ticket from Madhya Pradesh?

श्री विद्या चरण शक्त : सभापति महोदयः भाई महावीर के प्रथम प्रश्न के उत्तर के कारण मैं पहले ही बता चुका हं कि दिल्ली चंकि एक छोटी सी टेरीटरी है, उसके रिसोर्सेज दो जगह विभाजित न हों, इनलिए एक ही जगह से लाटरी चले, इस वात का निर्णय लिया गया।

SHRI BHUi'ESH GUPTA: What about my question? Have you bought a lottery ticket from M.P. in view of the spell of good luck you are passing through?

(No reply)

SHRI K. S. CHAVDA: Sir, lotteries ruin poor peop e. Only very few people get prize, but i lost of them are ruined by these lotteries. And lotteries do not fit into socialism. May I know what steps the Govt rnment of India intend to take to discourage lotteries?

SHRI VIDY\ CHARANSIIUKLA: Sir, it is a matter of opinion whether the poor people are ruined by lotteries or not. We qb not think that poor people are rui ted by lotteries. It is wrong to say hat any poor person in this country ha; been ruined because of lotteries.

SHRI K. S. CHAVDA: There are lots of people n cities who have been ruined.

SHRIMATI SATYAVATI DANG: May I know from the Government whether the Himachal Pradesh Government has applied for a lottery in Himachal Pradesh and. if it was not given, what was the difference between Delhi and Himachal Prad;;sh, when we have been asking for it fur such a long time?

SHRI VID\A CHARAN SHUKLA: Sir, we did_receive a request from the Himachal Pr: desh Government for running a lottery and we told them the same thing th.it we told the Delhi

Administration, that they should not run the lottery themselves but they should entrust the work of running the lottery in Himachal Pradesh to an autonomous body like the Delhi Development Authority in Delhi. If they entrust it to an autonomous body, we would have no objection to it.

FORCE TENTRAL INDUSTRIAL SECURITY FORCE

- * 154. SHRI M. P. BHARGAVA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of the public sector undertakings under the Ministry of Industrial Development, Internal Trade and Company Affairs which, have asked for deployment of Central Industrial Security Force in their units;
- (b) whether any State Governments have refused permission for deployment of Central Industrial Security Force in public sector units located under the jurisdiction of their States; and
- (c) what is the number of public sector industries in which Central Industrial Security Force is working at present?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) Four public sector undertakings under the Ministry of Industrial Development, Internal Trade and Company Affairs have requested, for deployment of Central Industrial Security Force in their units.

- (b) Since the Force is deployed in the Government of India Undertakings only, the question of permission from the respective State Governments does not
- (c) The Central Industrial Security Force is at present deployed in two public sector undertakings.

SHRI M. P. BHARGAVA: May I know where these four public sector industries are located?

SHRI Y. B. CHAVAN: The first is Heavy Electricals, Bhopal, the second is Hindustan Machine Tools Limited, Kalamassery, the third is Instrumentation Limited, Palghat and the fourth is National Instruments, Jadavpur, Calcutta.

■(Transferred from the 24th November, 1969.